

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.240 of 2017**

Md. Maqsud Ansari @ Maksud Ansari @ Maqsud Ansari
..... Petitioner

Versus

1. The State of Jharkhand
2. Officer-in-Charge, Madhpur (Sarath) Police Station, Deoghar
..... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :
For the Respondent-State : Ms. Vandana Bharti, A.P.P.

10/25.03.2021 Heard Ms. Vandana Bharti, learned counsel for the respondent-Sate.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

By order dated 14.06.2017, permission was accorded to the petitioner to convert the Cr.M.P. into criminal writ under Article 226 of Constitution of India. On 24.02.2021, this matter was detached from another matter. Still the defects are there. However, two weeks' further time is allowed for removing the defects, failing which this application shall stand rejected without further reference to a Bench.

(Sanjay Kumar Dwivedi, J.)

Anit